

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 587 AND 588 OF 2016 IN
DFR NO. 3033 OF 2016**

Dated: 30th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Mr. Shubham Arya

Ms. Srishti Govil for R.16, CESC

ORDER

IA NO. 588 of 2016

(Appl. for condonation of delay)

There is 15 days delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. M.G. Ramachandran appears on behalf of Respondent No.2 and Ms. Srishti Govil appears for Respondent No.16. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties. For the reasons stated in the Application, delay is condoned. Application is disposed of.

IA NO. 587 of 2016

(Appl. for waiver of court fee)

In this application, the appellant/applicant has prayed for waiver of court fee.

We have heard learned counsel for the parties. We are unable to waive the court fee. Application is dismissed.

Learned counsel for the appellant seeks two weeks time to deposit the court fee.

List the main appeal on **22.02.2017** subject to payment of court fee.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh